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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi -110 011

Public Notice No. 70/2009-2014 (RE-2010)
The 12th August, 2011

Subject: Authorising EIC for issuing Certificate of Origin under India-Japan CEPA – Addition of 'India-Japan Comprehensive Economic Partnership Agreement (IJCPEA)' in the Heading of Appendix 4D of Handbook of Procedures Vol-I (Appendices and Aayat Niryat Forms) 2009-2014.

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy 2009-2014, the Director General of Foreign Trade hereby makes an addition in the heading of Appendix 4D of Handbook of Procedure Vol. I (Appendices and Aayat Niryat Forms) 2009-2014, as described in para 2 below. Last such addition was made in Public Notice No.58/2009-2014 dated 30th June, 2011.

2. In the heading, the phrase "*and India-Malaysia Comprehensive Economic Cooperation Agreement (IMCECA)*" would be replaced by "*India-Malaysia Comprehensive Economic Cooperation Agreement (IMCECA) and India-Japan Comprehensive Economic Partnership Agreement (IJCPEA)*".

3. There is no change in the content of the Appendix 4D, and hence EIC continues to be the authorized agency.

4. Effect of Public Notice:
EIC would also be the authorized agency to issue Certificate of Origin under India-Japan CEPA with immediate effect.

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